

#### Development of Backward Areas

1715. Shri Kalka Singh: Will the Minister of Planning be pleased to state:

(a) the amounts, if any, sanctioned by the Planning Commission outside the Plan-ceiling for development of the backward areas for each State and territory during the years 1956-57, 1957-58 and 1958-59;

(b) the backward areas benefited by the aforesaid amounts in each State and territory; and

(c) the criteria adopted for fixing the amounts for states and Union Territories?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Provision for backward areas in each State and Union Territory is an integral part of its Plan.

(b) and (c) Do not arise

#### Export of Kuth Oil from Kashmir

1716. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Kashmir Government have approached the Central Government for the export of oil from Kuth herb to foreign countries; and

(b) whether this has been tested to be of good quality?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) Does not arise

#### Cellulose Pulp

1717. { Shri P. K. Deo:  
Shri B. C. Frodhan:

Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of cellulose pulp produced in India and how much of it is imported; and

(b) whether such pulp could be manufactured from the raw materials available in this country?

The Minister of Industry (Shri Manubhai Shah): (a) It is presumed that the Honourable Member has in view Rayon Grade Pulp. If so, there is no production in the country at the moment. The present total requirements of the same is 45,000 tons per year, which is entirely met from imports. One scheme for manufacturing Rayon Grade Pulp has been approved.

(b) Yes, Sir

#### Employees of the C.P.W.D.

1718. Shri C. L. Gupta: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the Central Public Works Department's work-charged staff are entitled to pension after being declared permanent;

(b) whether their previous service is taken into account for the above purpose on transfer to the regular establishment; and

(c) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes. Such of those permanent members of the work-charged staff who have rendered not less than 30 years' service and are either over 55 years of age or incapacitated for further service are entitled to pension on retirement.

(b) The previous service rendered on the work-charged establishment by work-charged staff who were employed in one or the other of the 35 categories of posts which have been transferred to the regular establishment, will, after their transfer to regular establishment count to the extent mentioned in the principles approved by the Government of India in the Ministry of Works, Housing and Supply letter No. 6-6-58-WCE, dated the 6th November, 1958. Work-charged staff transferred to the regu-

lar establishment otherwise than in accordance with the scheme referred to above) are not entitled to count their past work-charged service for any purpose on the regular establishment.

(c) The two establishments namely, "regular" and "work-charged", are quite distinct and entirely separate, with different terms and conditions of service.

#### C.H.S. Scheme for Work-Charged Staff of C.P.W.D.

1719. Shri C. L. Gupta: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the members of the work-charged establishment of the Central Public Works Department are allowed to take advantage of the C.H.S. Scheme; and

(b) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Eddy): (a) No.

(b) The work-charged staff are not eligible for the Contributory Health Service Scheme as they are not entitled to the concessions in the Central Services (Medical) Attendance Rules, on which the Contributory Health Service Scheme is based. The Central Public Works Department has, however, provided outdoor treatment to the work-charged staff, excluding their family, through Departmental Dispensaries at Delhi, Calcutta, Rangpo (Sikkim) and Nasik.

#### Amount Allocated to Punjab

1720. Shri Daljit Singh: Will the Minister of Planning be pleased to state:

(a) the amount lapsed out of the total amount allocated to Punjab State during the first three years of the Second Five Year Plan; and

(b) the reasons therefor?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) The expenditure incurred under the State Plan of Punjab during 1956-57 and 1957-58 was Rs. 21.9 crores and Rs. 26.7 crores as compared to the approved outlay of Rs. 34 crores and 34.8 crores respectively. During 1958-59, the approved outlay was Rs. 33.8 crores and the actual expenditure was about Rs. 28.4 crores.

(b) The main reasons for the shortfall in expenditure understood to be are reorganization of the State in 1956, time taken in completion of essential preliminaries, delay in recruitment of technical staff, shortage of technical personnel under certain categories and of key materials like steel, cement etc.

#### Handloom Industry in Punjab

1721. Shri Daljit Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any proposals from the Punjab Government for giving assistance to the Handloom Industry of the State;

(b) if so, the details of the proposal; and

(c) the action taken thereon by Government?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House.

#### STATEMENT

The following schemes for the development of handloom industry, involving an expenditure of Rs. 1,86,000 as loan and Rs. 4,77,200 as grant have been received from the Government of Punjab during the current financial year:

1. (a) Scheme for sales depot.  
(b) Scheme for Central depot.
2. Scheme for improved appliances.